

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No. 300/2015 in OA No.833 /2014

New Delhi, this the 22<sup>nd</sup> day of August, 2016

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

Sh. Vijay Kumar S/o Sh. Sardari Lal,  
Chief Parcel Supervisor  
Northern Railway, Karnal and R/o50  
Chaman Garden Extn., Railway Road,  
Karnal ....Applicant.

Present: Applicant in person

**Versus**

1. A.K. Puthia,  
General Manager,  
Northern Railway, H. Q Baroda House,  
New Delhi.
2. Sh. Anurag Tripathi, Senior Divisional Personnel  
Officer, (in short D.R.M/P) Northern Railway  
State Entry Road,  
DRM Office, New Delhi. .. Respondents

(By Advocate: Mr.Satpal Singh)

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A):-**

It is seen that order of this Tribunal was challenged by the respondents before Hon'ble High Court of Delhi vide W.P.[C] No. 7002/2015..

2. In the aforesaid Writ Petition, the Hon'ble High Court on 28.07.2015 have passed the following directions:-

“ Learned counsel for the petitioner submits that OA filed by the respondent was allowed primarily on the ground that pay scale of the petitioner should be upgraded from the date his juniors Mohd. Indrish Anasari, Shri Ishwar Chand, Shri Vidya Prakashh, Shri Balwan Singh and Shri C.L. Meena, were upgraded. Learned counsel for the petitioner points out on the basis of a comparative statement prepared by hims and handed over to this Court today that all the above mentioned persons are senior to the respondent.

Issue notice to show cause as to why the petition be not admitted returnable on 15<sup>th</sup> September, 2015.

Meanwhile operation of the impugned order shall remain stayed. We are informed that contempt proceedings are pending. Contempt proceedings shall also remain stayed.

List on 15<sup>th</sup> September, 2015.

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3. In view of the aforesaid, CP is closed. Notices issued to the alleged contemnors are discharged. However, the petitioner shall be at liberty to revive the same, if order of this Tribunal survives after decision in the Writ Petition.

**( Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**( Shekhar Agarwal)**  
**Member (A)**

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